

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA

UNSTARRED QUESTION NO. : 2411
TO BE ANSWERED ON THE 10th August 2026

CROSS OWNERSHIP OF AIRPORTS AND AIRLINES

2411. DR. JOHN BRITTAS

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government is considering any amendment or relaxation of the existing policy restricting operators of major airports from holding substantial equity in or operating, scheduled airlines;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government received any representation from airport operators or other stakeholders seeking such relaxation;
- (d) whether Government has assessed the impact of such cross-ownership on competition, conflict of interest, slot allocation, airport charges, ground handling and fair access to airport infrastructure for competing airlines;
- (e) whether the views of the Competition Commission of India, DGCA and Airports Authority of India have been obtained thereon; and
- (f) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) & (b): There is no such Government Policy restricting operators of major airports from holding substantial equity in or operating scheduled airlines. However, the extant contractual agreements relating to some airports under Public Private Partnership (PPP) contain certain restrictions on scheduled airlines and their group entities/associates from holding Equity Share of the Concessionaires.

(c) to (f): Request seeking waiver of the relevant agreement provision has been received by Airports Authority of India (AAI). The matter has not yet been examined by the Ministry of Civil Aviation.
